The Andhra Pradesh (Krishna, Godavari and Pennar Delta Area) Drainage Cess (Amendment) Act, 1991

Act 19 of 1991

Keyword(s):
Drainage Cess, Lump sum Payment
THE ANDHRA PRADESH (KRISHNA, GODAVARI AND PENNAR DELTA AREA) DRAINAGE CESS (AMENDMENT) ACT, 1991.

ACT No. 19 OF 1991*

[3rd October, 1991]

AN ACT TO AMEND THE ANDHRA PRADESH (KRISHNA, GODAVARI AND PENNAR DELTA AREA) DRAINAGE CESS ACT, 1985.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh

* Received the assent of the Governor on the 03-10-1991. For statement of object and reasons please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated 22-03-1991 at Pages 5 and 6.
in the Forty-second Year of the Republic of India as follows:

Short title and commencement

1. (1) This Act may be called the Andhra Pradesh (Krishna, Godavari and Pennar Delta Area) Drainage Cess (Amendment) Act, 1991.

(2) It shall be deemed to have come into force, on the 15th November, 1990.

Amendment of section 3, Act 26 of 1985.

2. In the Andhra Pradesh (Krishna, Godavari and Pennar Delta Area) Drainage Cess Act, 1985 (hereinafter referred to as the principal Act), in section 3, for the words "period of five years", wherever they occur, the words "period of ten years" shall be substituted.

Insertion of new section 3A.

3. After section 3 of the Principal Act, the following section shall be inserted, namely:

"Rebate for lumpsum payment. - 3A. Where any person who is liable to pay drainage cess, under this Act, desires to pay the cess for a period of four financial years commencing from the first day of July, 1991 in one lumpsum, he may do so on or before the 30th day of June, 1991 at the rates specified in the schedule as amended by the Andhra Pradesh (Krishna, Godavari and Pennar Delta Area) drainage cess (Amendment). Act, 1991 and the person so paying the cess shall be entitled to a rebate of sixteen per centum on the total amount payable by him for the four financial years aforesaid."

Amendment of section 4.

4. In section 4 of the Principal Act, for the words "period of five years",...
the words "period of ten years" shall be substituted.

5. For the Schedule to the principal Act, the following Schedule shall be substituted, namely:

"THE SCHEDULE

(see section 3 (1))

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the Division</th>
<th>The maximum rate at which Drainage Cess may be collected.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>The Godavari Eastern Delta</td>
<td>Rs. 30/- per acre per annum</td>
</tr>
<tr>
<td>2.</td>
<td>The Godavari Central Delta</td>
<td>Rs. 30/- per acre per annum</td>
</tr>
<tr>
<td>3.</td>
<td>The area consisting of the Godavari Western Delta, the Krishna Delta, the Godavari Western Delta and the Krishna Central Delta</td>
<td>Rs. 50/- per acre per annum</td>
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<tr>
<td>4.</td>
<td>The Krishna Western Delta</td>
<td>Rs. 40/- per acre per annum</td>
</tr>
<tr>
<td>5.</td>
<td>The Sangam Delta of Pennar River</td>
<td>Rs. 40/- per acre per annum</td>
</tr>
<tr>
<td>6.</td>
<td>The Nellore Delta of Pennar River</td>
<td>Rs. 40/- per acre per annum</td>
</tr>
</tbody>
</table>
6. The Andhra Pradesh (Krishna, Godavari and Pennar Delta Area) Drainage Cess (Amendment) Ordinance, 1991 is hereby repealed.